

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CW-222/2020

Siddhant Ramakant Shetye Petitioner.

Versus

State of Goa and others. Respondents.

Shri P. S. Rao, Advocate for the petitioner.

Shri D. Shirodkar, Addl. Govt. Advocate for the respondent no.1.

Ms. A. Agni, Senior Advocate with Ms. J. Sawaikar, Advocate for the respondent no.2.

Shri M. S. Joshi, Advocate for the respondent no.4.

**Coram:- M. S. SONAK &
DAMA SESHADRI NAIDU, JJ.**

Date:- 29th September, 2020.

P.C.:

Heard Shri P. S. Rao, learned Counsel for the petitioner, Ms. A. Agni, learned Senior Advocate appears along with Ms. J. Sawaikar, Advocate for the respondent no.2 i.e. Goa University, Shri D. Shirodkar, learned Addl. Govt. Advocate appears for the respondent no.1 i.e. State of Goa and Shri M. S. Joshi, learned Counsel appears for the respondent no.4 i.e. Bar Council of India(BCI).

2. Issue notice to the respondent nos.3 and 5 returnable on 12.10.2020.

In addition to the usual mode of service, private service is also permitted upon unserved respondents.

3. Shri Rao, the learned counsel for the petitioner states that the examination which was scheduled to be held on 5.10.2020 has now been

postponed to 2.11.2020, Mrs. Agni, the learned Senior Advocate for the Goa University also confirms this position.

4. We make it clear that University will file an affidavit on or before the next date. Advance copy of such affidavit should be furnished to the learned counsel for the petitioner by email. In case any other respondents wish to file any affidavit, they are granted liberty to do so, again, on service of advance copy to the learned counsel for the petitioner.

5. We direct the BCI i.e respondent no.4 herein to clarify whether in terms of Rules and Regulations, it is mandatory to hold this type of examination in the physical format i.e offline or whether, the Rules permit such examination to be held online.

6. BCI, to clarify the position before one week from today so that, the Goa University, will have benefit of such clarification. The clarification for the present, may be by means of letter/communication addressed to Goa University as well as respondent no. 5-College.

7. In any case, we make it clear that BCI should clarify this position on or before next date, if necessary, by filing an affidavit.

8. Stand over to 12.10.2020.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.